The Deori Autonomous Council (Amendment) Bill, 2021

A BILL

to amend the Deori Autonomous Council Act, 2005.

Preamble

Whereas it is expedient further to amend the Deori Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-second year of the Republic of India as follows:-

1. (1) This Act may be called the Deori Autonomous Council (Amendment) Act, 2021.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by a notification in the Official Gazette appoint.

2. In the principal Act, in section 6, for sub-section (1), the following shall be substituted, namely:

"(1) Constitution of the General Council : The General Council shall consist of 26 (twenty-six) members of which 22 (twenty two) shall be directly elected and 4 (four) shall be nominated by the Government with the concurrence of the Autonomous Council from amongst the areas/groups/communities residing in the Council area and not otherwise represented in the General Council. Out of 22 (twenty-two) seats, 18 (eighteen) seats shall be reserved for Scheduled Tribe, 3 (three) seats shall be reserved for women and 1 (one) seat shall be reserved for General community."

3. In the principal Act, for section 15, the following shall be substituted, namely:

"15. Quorum:- The quorum necessary for transaction of business at a meeting of the General Council shall be 13 (thirteen) members and the decision of the General Council shall be by a single majority of votes of the members present."

4. In the principal Act, in section 48, in sub-section (2), in first line, for the figure and word "26 (twenty-six)" appearing in between the words "shall be" and "constituencies" the figure and words "22 (twenty-two)" shall be substituted.

5. (1) The Deori Autonomous Council (Amendment) Ordinance, 2021 (Assam Ordinance No. III of 2021) is hereby repealed.

(2) Notwithstanding such repeal, any order passed, notification issued, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act.
STATEMENT OF OBJECTS AND REASONS

The Deori Autonomous Council (Amendment) Bill, 2021 is proposed with a view to increase the constituencies of elected members from the existing 18 to 22 members and Government nominated members from 2 to 4.

The Bill is proposed to give due representation to the people of villages predominantly inhabited by Deori and other Schedule Tribes & to meet people’s aspiration and development.

Dr. Ranoj Pegu,
WPT & BC Department, Assam.

Principal Secretary,
Assam Legislative Assembly
FINANCIAL MEMORANDUM

The proposed Bill will involve additional financial burden on the State Exchequer amounting to Rs.1.50 lakh per month in honorarium.

An amount of Rs.2280.24 lakh (Rupees twenty two crore eighty lakh twenty four thousand) only has been proposed for Deori Autonomous Council in the budget 2021-22.

MEMORANDUM OF DELEGATED LEGISLATION

The proposed bill proposed for framing of rules by Executives. The delegation is however of normal nature.

Dr. Ranoj Pegu,
WPT & BC Department, Assam.
## Amendments of provisions in respect of Deori Autonomous Council Act, 2005

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<tr>
<th>Sl. No.</th>
<th>Provision</th>
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<th>Proposed amendments</th>
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<tr>
<td>1.</td>
<td>Chapter-II Head-THE GENERAL COUNCIL Section 6- Constitution of the General Council Sub-section (1)</td>
<td>“The General Council shall consist of 20 (twenty) members out of which 18 (eighteen) shall be elected members and 2 (two) members shall be nominated by the Government of Assam to give representation of those group/communities of the council area which are not otherwise represented in it. Out of 18 (eighteen) seats, 14 (fourteen) shall be reserved for Scheduled Tribes and 3 (three) seats shall be reserved for women, and 1 (one) for general community.”</td>
<td>“The General Council shall consist of 26 (twenty-six) members of which 22 (twenty-two) shall be directly elected and 4 (four) shall be nominated by the Government with the concurrence of the Autonomous Council from amongst the areas/groups/communities residing in the Council area and not otherwise represented in the General Council. Out of 22 (twenty-two) seats, 18 (eighteen) seats shall be reserved for Scheduled Tribe, 3 (three) seats shall be reserved for women and 1 (one) seat shall be reserved for general community.”</td>
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<td>2.</td>
<td>Chapter-II Head-THE GENERAL COUNCIL Section 15- Quorum</td>
<td>“The quorum necessary for transaction of business at a meeting of the General Council shall be 10 (ten) members and the decision of the General Council shall be by a single majority of votes of the members present.”</td>
<td>“The quorum necessary for transaction of business at a meeting of the General Council shall be 13 (thirteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”</td>
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<td>3.</td>
<td>Chapter-VII Head-ELECTION Section 48- Delimitation Sub-section (2)</td>
<td>“There shall be 26 (twenty-six) constituencies covering the Council Area for electing members to the General Council. Each constituency shall be a single member constituency and territorial.”</td>
<td>“There shall be 22 (twenty-two) constituencies covering the Council Area for electing members to the General Council. Each constituency shall be a single member constituency and territorial.”</td>
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